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SLP(Crl.)No. 978 OF 2003
ITEM No.24

Court No. 5

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 978/2003

(From the judgement and order dated 14/08/2002 in CRLA 1956/81
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P.

Petitioner (s)

VERSUS

RAMA KANT & ORS.

Respondent (s)

Date : 12/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)Mr. Ravi Prakash Mehrotra, Adv.
Mr. Mukesh Verma, Adv.

For Respondent (s)
Mr. Anil Kumar Gupta-II,Adv.

UPON hearing counsel the Court made the following

O R D E R

Adjournment is sought for in order to file the rejoinder affidavit. This is the second occasion on which adjournment is sought on this ground. As a last opportunity, adjourned for four weeks for filing rejoinder affidavit.

Anita

(Jasbir Singh)
Court Master